

<b>FORM A</b> <b>PUBLIC ANNOUNCEMENT</b> <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
<b>FOR THE ATTENTION OF THE CREDITORS OF VADRAJ CEMENT LIMITED</b>	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Vadraj Cement Limited
2. Date of incorporation of corporate debtor	26/02/1996
3. Authority under which corporate debtor is incorporated / registered	RoC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36941MH1996PLC185707
5. Address of the registered office and principal office (if any) of corporate debtor	3rd Floor, Lloyds Centre Point, Appasaheb Marathe Marg, Prabhadevi Mumbai, Mumbai, Maharashtra - 400025
6. Insolvency commencement date in respect of corporate debtor	02/02/2024
7. Estimated date of closure of insolvency resolution process	31/07/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pulkit Gupta IBBI/IPA-001/IP-P-02364/2021-2022/13697
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> EY Restructuring LLP, 3rd Floor Worldmark 1, IGI Airport Hospitality District, Aerocity, New Delhi, 110037 <b>Email:</b> pulkit.gupta@in.ey.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> EY Restructuring LLP, 17th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (West), Mumbai 400 028 <b>Email:</b> cirp.vcl@gmail.com
11. Last date for submission of claims	16/02/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Vadraj Cement Limited** on **February 2, 2024**.

The creditors of **Vadraj Cement Limited**, are hereby called upon to submit their claims with proof on or before **February 16, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only to [cirp.vcl@gmail.com](mailto:cirp.vcl@gmail.com). All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

**Pulkit Gupta**  
Interim Resolution Professional  
Reg No: IBBI/IPA-001/IP-P-02364/2021-2022/13697  
Address: EY Restructuring LLP, 3rd Floor Worldmark 1, IGI Airport Hospitality District, Aerocity, New Delhi, 110037  
Date and Place: 03/02/2024, Mumbai